[Shri Vidya Charan Shukla]

Judges (Amendment) Rules, 1970, published in Notification No. G. S. R. 497 in Gazette of India dated the 28 March, 1970, under sub-section (3) of section 24 of the High Court Judges (Conditions of Services) Act, 1954. [*Placed in Library. See* No. LT-3220/70]

Delhi Motor Vehicles (Fourth Amendment) Rules 1969

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS, AND IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table a copy of the Delhi Motor Vehicles (Fourth Amendment) Rules, 1969 (Hindi and English versions) published in Notification No.F. 3 (49)/69—Tpt. in Delhi Gazette dated the 16th March, 1970 under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [*Placed in Library. See* No. LT-3221/70].

13.25 hrs.

DEMANDS FOR GRANTS (1970-71)—*Contd.*

Ministry of Steel and Heavy Engineering—*Contd.*

MR. SPEAKER : The House will now take up further discussion on the demands for Grants under the control of the Ministry of Steel and Heavy Engineering.

The House stands adjourned for lunch till 2.30.

13.26 hrs.

The Lok Sabha adjourned for Lunch till half past Fourteen of the Clock

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The Lok Sabha re-assembled after Lunch at Thirtyfive Minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

DEMANDS FOR GRANTS, 1970-71—*Contd.*

Ministry of steel and Heavy Engineering—*Contd.*

MR. DEPUTY SPEAKER : Shri K. P. Singh Deo.

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, मुझे एक बहुत ही आवश्यक निवेदन करना है । जैसा कि आप जानते हैं कि बिहार की असेम्बली ने बिहार कौंसिल को समाप्त करने का प्रस्ताव पास किया है जिस पर वहां के कांग्रेसी सदस्यों ने भी वोट किया था । लेकिन अब खबर लगी है कि कौंसिल को रखने के लिए षड़यन्त्र किया जा रहा है । वहां से रूलिंग कांग्रेस पार्टी के लोग यहां आये हुए हैं और उनका प्रतिनिधि मंडल कल गृह-मंत्री से मिला था । तो मैं जानना चाहता हूं कि फिर जनतन्त्र का मतलब क्या है ? मैं आपके जरिए से इस तरह के तरीके का विरोध करता हूं और चाहूंगा कि सरकार इसके बारे में यहां पर अपना बयान दे । मैंने इस सम्बन्ध में कालिंग अटेन्शन और शार्ट नोटिस क्वैश्चन भी दिये थे लेकिन उनको स्वीकार नहीं किया गया । इसलिए मैं आपकी मार्फत सरकार के पास यह खबर पहुंचाना चाहता हूं ।

MR. DEPUTY SPEAKER : You had your say. Shri K. P. Singh Deo.

SHRI K. P. SINGH DEO (Dhenkanal) : Mr. Deputy-Speaker, Sir, in the limited time at my disposal, it is not possible to do justice to such a vast and important subject of steel and heavy engineering. But I will do my best to highlight some of its important aspects.

We have been asked to sanction about Rs. 89,27,03,000 for the financial year ending 31st March, 1971. This is quite a tidy sum of money by any standard and, specially for our country, it is quite a substantial sum. Before sanctioning it, it is imperative on our part that we should critically examine the performance and the functioning of the